

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

**Item No. 204  
IB-788/ND/2020**

**IN THE MATTER OF:  
Mrs. Parveen Chawla**

**...PETITIONER**

**Vs.**

**M/s. MCF Finlease Pvt. Ltd.**

**...RESPONDENT**

**Section**

**Under Section 9 of IBC**

**Order delivered on 17.08.2021  
(Virtual Hearing)**

**Coram:**

**DR. P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)**

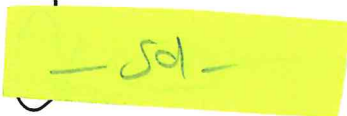
**SHRI HEMANT KUMAR SARANGI, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Operational-creditor :Mr. Ritesh Singh, Advocate.**

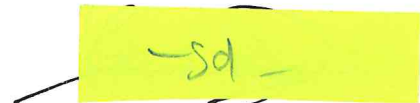
**For the Respondent/Corporate-debtor :Mr. Alok Kumar and Mr. Uday  
Arora, Advocates.**

**ORDER**

Heard the submissions made by the learned counsel for both the parties. Two weeks' time is granted for the operational creditor to file his written submissions so that the matter will be heard on merits. Counsel for the corporate debtor has also confirmed that he has submitted the written submissions. Post this matter to **14<sup>th</sup> of September, 2021.**



**(Hemant Kumar Sarangi)  
Member (T)**



**(P.S.N. Prasad)  
Member (J)**